

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 13.10.2014

OA No.291/00552/2014

Mr.Pradeep Kalwania, Counsel for the applicant.

Heard the learned counsel for the applicant. He applied for the post of Primary Teacher in Kendriya Vidyalaya Sangathan. According to the applicant he possess the necessary qualification. He appeared in the written examination and secured 84 per cent marks.. Being successful in the written examination he was called for interview. However, after the interview it has been informed that the applicant is not eligible. The grievance of the applicant is that he has not even be informed as to why he is not eligible.

The applicant made representation to the Commissioner, Kendriya Vidyalaya Sangathan, New Delhi on 19.9.2014 (Annexure A/10). In the interest of justice we direct the respondent to consider and decide the representation of the applicant dated 19.9.2014(Annexure A/10) according to the provisions of law expeditiously but not later than 3 months from the date of receipt of the copy of this order by a reasoned and speaking order.

Anil Kumar

In the interest of justice the respondent is directed to keep one post of PRT vacant, if all the posts have not been filled, till the decision is taken on the representation of the applicant.

If the applicant is aggrieved by the decision taken by the respondent then the applicant is at liberty to file the OA if so advised. The learned counsel is directed to supply a copy of the paper book along with a copy of this order to the respondent. With these directions the OA is disposed of.


(DR. MURTAZA ALI)
JUDICIAL MEMBER


(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Adm/